

CC No. : 22/2011
RC No. : DAI-2010-A-0044
Branch : CBI/ACB/ND
U/S : 120B, r/w 420, 468, 471 IPC and
Sec. 13(2), R/W 13(1)(d) PC Act, 1988
CBI Vs. Suresh Kalmadi & Ors.

21.08.2020

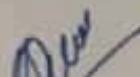
Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Navin Giri, Ld. PP for CBI.
Sh. Parth Goswami, Ld. Counsel for accused
Lalit Bhanot.

Ld. Counsel for accused Lalit Bhanot submits that an FDR of Rs. 5 Lac is lying on the judicial record which the accused has submitted when the accused was allowed to visit abroad. Ld. Counsel for accused submits that the FDR may be released.

Ahlmad has confirmed that an FDR of Rs. 5 Lac submitted by accused is lying on record.

Ld. Counsel for accused has also submitted that he will be authorizing his Clerk to receive the FDR and FDR may be handed

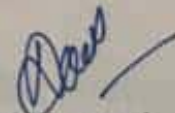


over to his Clerk

Let the FDR of Rs. 5 Lac filed by accused Lalit Bhanot be handed over to the person authorized by Sh. Parth Goswami, Ld. Counsel for accused and the said person shall hand over the FDR to Sh. Parth Goswami, Ld. Counsel for accused or to accused Lalit Bhanot and shall intimate to the Court to this effect.

Signed copy of this order is being sent through whatsapp Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special. Judge CBI-10
Rouse Avenue Courts
New Delhi/21.08.2020

CC No : 06/2019
ECIR : DAI-2019-A-0007
Branch: CBI/ACB/New Delhi
CBI Vs. G. Ravichandran

21.08.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present : Sh. Navin Kumar Giri, Ld. PP for CBI.
IO Sh. Jai Prakash Sheoran in person.
Accused G.Ravichandran along with his Counsel
Sh. Tanvir Ahmed Mir.

Part arguments heard on the application filed by accused G.Ravi Chandran U/S 457 CrPC for defreezing of bank accounts, documents and mobile phone seized by CBI.

At this stage Ld. Counsel for CBI submits that CBI is scrutinizing the documents for DA case.

Ld. PP, when inquired, submits that the preliminary inquiry has not been registered for DA case. Ld. PP submits that IO need some time to seek instructions from higher officials regarding this matter.

Under the facts and circumstances, matter is adjourned to



**01.09.2020 for arguments on the application under section 457
Cr.P.C. Filed by accused.**

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



**(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/21.08.2020**

CC No : 01/2015

ECIR : DLZO/15/2014/AD(VM)

U/S : 3 and 4 of PMLA Act

Directorate of Enforcement Vs. Gautam Khaitan & Ors.

21.08.2020

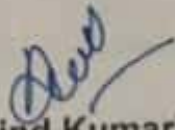
Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: None

Sh. Sachit Jolly, Ld. Counsel for applicant Rajnish Gupta has filed soft copy of the passport in compliance of order dated 14.08.20020 at the email ID of the Court.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.


(Arvind Kumar)
Special Judge (PC Act), CBI-10
Rouse Avenue Court
New Delhi/21.08.2020

CC No. : 02/2013
RC No. : AC 1 2012 A 0008
Branch : CBI/ACU(II)/ND
U/S : 120B r/w 471 IPC & Sec. 13(2) r/w 13(1) (d)
PC Act, 1988
CBI Vs. Mahesh Arora and others

21.08.2020

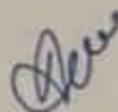
Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present : Sh. Navin Giri, Ld. PP for CBI.
None for accused

Sh. Rajesh Anand, Ld. Counsel for accused Vishal Ahuja has filed written submissions on behalf of accused at the email ID of the Court on 20.8.2020..

Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act), CBI-10

New Delhi/21-8-2020

